

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 956 of 2020

In the matter of:

Vaibhav Goel & Anr.

....Appellants

Vs.

Deputy Commissioner of Income Tax & Anr.

....Respondents

Present:

**Appellants: Mr. Kanishk Khetan and Mr. Kumar Anurag Singh,
Advocates.**

ORDER

(Through Virtual Mode)

05.11.2020: The issue raised in this appeal is that the Respondent No.1 has raised fresh demand relating to assessment years 2012-2013 & 2013-2014 after the approval of the Resolution Plan on 21st May, 2019. It is submitted on behalf of the Appellant that the demand has been raised arbitrarily and without any representation being allowed by the Respondent No.1 to Appellant.

Let notice be issued on the Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

The consideration for prayer for interim relief is deferred till the next date of hearing. However, the impugned order, in so far as the same relates to imposition of cost shall remain on hold.

Contd/-.....

Learned counsel for the Appellant submits that one material document has been inadvertently left out while filing the appeal. He is permitted to file the same by way of affidavit within one week.

List the appeal on 1st December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g